

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
(PRINCIPAL BENCH) COURT-I

IB- 931/2016  
( CA-1051/PB/2018)

In the matter of :  
Kanchenjunga Services (P) Limited

... PETITIONER

SECTION :  
Under Section 391 (1) to 394

Order delivered on 23.4.2019

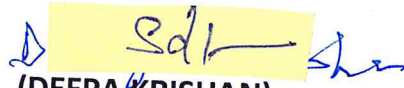
Coram :  
(R. VARADHARAJAN)  
HON'BLE MEMBER (JUDICIAL)  
(MS. DEEPA KRISHAN),  
HON'BLE MEMBER (TECHNICAL)

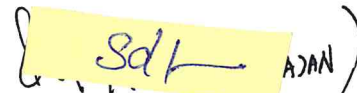
For the Petitioner /Op. Creditor : Mr. Ashish Middha, Advocate  
For the Respondent/Corporate Debtor :  
For the Intervener : Ms. Laveena Arora, for Ms. Lakshmi Gurung,  
Sr. Standing Counsel, Income tax Deptt

ORDER

Learned Counsel for the petitioner Company as well as Ld. Standing Counsel for Income tax Department are present. However, none appears for the R.D. It is brought to the notice of this Tribunal by Ld. Counsel for the petitioner that Regional Director was directed to file its report in relation to the order which was pronounced in the main Company petition. At this stage, last and final opportunity is given to the RD to file its report, if any.

Post the matter on 14.5.2019.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit